

LIBRARYCENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/02035/2015

Date of order : 27.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K.Basu, Administrative Member

NAVIN KUMAR & ORS.

VS

UNION OF INDIA & ORS.

For the applicant : Ms.T.Das, counsel

For the respondents : Mr.M.K.Bandyopadhyay, counsel

O R D E R (ORAL)Ms. Bidisha Banerjee, J.M.

Heard both the ld. Counsel.

2. The present OA is filed seeking the following reliefs :

- a) An order directing the respondents their men and sent to screen the applicants.
- b) An order do issue directing the respondents, their men and agents to regularise the service of the applicants as Group D post in the respondents' office.
- c) The benefit of the judgment passed by the Supreme Court in SLP (Civil) CC 14737-14738 of 2012 may be extended to the applicants herein and order passed by Hon'ble Tribunal in OA 50 of 2015.
- d) The benefit of the order dated 1.6.15 in OA 50/15 and MA 381/15.
- e) Leave may be granted to file this original application jointly under Rule 4(5)(a) of CAT (Procedure) Rule, 1985.
- f) An order do issue directing the respondents authorities not to disturb the service of the petitioners in any manner whatsoever

3. While seeking regularisation of their service against Group 'D' post in the respondents' office, ld. Counsel for the applicant placed before us a decision rendered in OA 50/15 directing consideration of representation of the applicants therein.

4. Ld. Counsel for the respondents submitted that no individual representation has been preferred by the applicants before the authorities seeking the benefits.

5. Since no fruitful purpose would be served by asking for a reply unless the applicants suitably represent before the authorities with individual

representation, we dispose of the present OA with a direction upon the applicants to prefer individual representation within 15 days from the date of receipt of the copy of this order annexing all the relevant documents as would be required for considering the representations. Upon receipt of such representations the respondents shall consider the same in accordance with law and pass appropriate reasoned and speaking order within two months thereafter.

6. It is made clear that we have not gone into the merits of the matter.
7. All points are kept open for consideration by the respondents.
8. The OA is accordingly disposed of. The applicants are directed to submit individual Court fees.

(P.K.BASU)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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